

SHRI SACHIN PILOT: Sir, the e-governance initiative is a combined efforts of the Government of India and various State Governments. The NIC is always involved in the DoIT's functioning, especially in terms of creating and maintaining the websites, specially the one for 'egazette.nic.in'. Sir, I would like to inform you that we have always tried to avoid duplicity and recreating of the effort. The DOIT gives the logistics, the information and the resources and along with the State Governments, we are doing multiple projects including the State Data Centres, the State Wide Area Network and the Common Service Centre Schemes. If you combine the allocation for all these three initiatives, the Government of India is spending close to Rs.7,000 crores in ensuring that e-governance reaches the last mile and on to all our villages.

Irregularities in work undertaken for CWG

*363. SHRI T.K. RANGARAJAN: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether it is a fact that the Central Vigilance Commission's enquiries revealed rampant irregularities in the works undertaken on the sites of Commonwealth Games;
- (b) if so, the details of the sites inspected by the CVC;
- (c) the details of the irregularities found in each of the cases;
- (d) whether Government has initiated any enquiry; and
- (e) if so, the details thereof along with the report, if any?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. M.S. GILL): (a) to (e) A statement is laid on the Table of the House.

Statement

(a) to (b) Chief Technical Examiners' Organization (CTEO) of Central Vigilance Commission (CVC) has, after inspecting the following sports stadia, related to the Commonwealth Games, sought clarifications on certain preliminary observations made by them during the inspections, on the venues:

- i) Sirifort Complex – Indoor stadium for Badminton & Squash;
- ii) Shivaji Stadium – Training Venue for Hockey

- iii) Major Dhyan Chand Stadium – Competition & Training Venue for Hockey
 - iv) Talkatora Stadium – Competition Venue for Boxing
 - v) DR. S.P.M. Swimming Pool – Competition Venue for Swimming
 - vi) Jamia Millia Islamia University – Training Venue for Rugby 7s and
 - vii) Commonwealth Games Village – Training Venues
- (c) The observations made by the CTEO for some of the projects relate, inter-alia, to the following:
- a) Award of work at higher rates;
 - b) Poor site management, compromises with delays and quality factors and
 - c) Poor quality assurances and Award of work to ineligible companies.

(d) and (e) CTEO randomly selects a few projects for examination. The observations made by the CTEO, are attended to by the concerned Agencies, and responses to the observations are sent to CTEO. Thereafter, the CTEO, as necessary, makes counter observations, on which the Agency responds again, and the report is finalized only thereafter.

SHRI T.K. RANGARAJAN: Sir, the answer states, "(a) award of work at higher rates; (b) poor site management, compromises with delays and quality factor; and (c) poor quality assurances." This is not only about these examined areas. In almost all the stadiums, my information is that the leakage is there; the seepage is there.

Sir, there is going to be rain for some more days. Hon. Prime Minister is also sitting here. Sir, it has become an international shame. The CTEO only remotely selected a few projects for examination. What is the alternative that you are going to arrange? Are you going to postpone or cancel some of the games? What is your idea in this regard?

DR. M.S. GILL: Sir, the examination by the CTEO of the CVC is a routine inspection. It goes into ongoing projects, takes samples, does other kind of technical study, and, then, carries on

a process. It finds preliminary objections, and, then, goes back to that department seeking answers. Sometimes, they accept; sometimes, they go forward. In 2009, they took 129 projects for examination in 71 organizations across the Government departments. In 2010, they took 57 projects for examinations in 42 organizations. These are all sent to different organizations once they have made some kind of preliminary finding for remedial action, system improvement, identifying officials, if any vigilance cases are involved, etc. But these are not final reports and the work is very much going on.

Now, the hon. Member has said about monsoon. Yes, monsoon is going on, and, the way it is going on, it will continue, of course, throughout August, and, normally, it goes up to around 20th of September, and, sometimes, even stretches beyond that. From 3rd of October, we have the Games. That is all to be seen. Let me say something about the stadiums s the hon. Member has spoken about the implications on the stadiums. Sir, we have 13 major stadiums, and, out of these, nine have been taken up by the CPWD on behalf of the Sports Authority of India, and, funded by the Ministry of Sports, Government of India. These are the major stadiums, which include, the Indira Gandhi Sports Complex for Wrestling, Gymnastics, and, Velodrome; the Nehru Stadium; the great Dr. S.P.M. Swimming stadium, the Major Dhyan Chand Stadium of Hockey, all these nine are with this organization. The Ministry of Sports has got done four more; which include one from the Jamia Millia Islamia University for Rugby training along with its indoor hall also; one from the University costing about Rs.300 crore for Rugby main competition, and, two others from the Lawn Tennis Associations. They constructed, we funded. Now, all these are ready and handed over to the Organizing Committee. Whatever the anxiety is, they have accepted, they are going to put, what they call, off sites, which in plain language, are meant to be temporary fittings for the Games, and, which, incidentally, is costing a lot of money given by the Government, and, that is in the process. I can assure you, this will happen. These are ready. Mr. Fenell and others are also going to see them. And, I hope to take along the hon. Prime Minister next week.

SHRI T.K. RANGARAJAN: Sir, I am not convinced with the answer. I understand the normal procedure. The CPWD norms for construction have not been followed in these constructions. If so, this construction has to be certified by the Central Technical Examiner. Have you got certification from the Central Technical Examiner? Why are these things happening? I come to my second

supplementary. Sir, 35,000 computer terminals with 3,500 servers are supposed to be installed in 23 complexes relating to the Commonwealth Games. If so, whether these servers of this set up is ready or not?

DR. M.S. GILL: Sir, to give some indication to the House, Major Dhyan Chand Stadium of the Central Public Works Department, 40 observations were raised by them, 38 have been dropped by them after satisfaction of the technical people and the CVO. In case of S.P.M. Swimming Stadium, 29 observations have been raised, and, they are in the process to satisfy them. With regard to the DDA Indoor Stadium for Badminton, Squash at Siri Fort, there also the same thing is going on.

The NDMC Shivaji Stadium is, unfortunately, still under construction and everybody is aware that it has got a long way to go. But it is a practicing ground. In the Dhyan Chand National Stadium, we have got two practicing turfs. So, we will be all right. That stadium may not come up. We are aware of it. It is being built by the Delhi Government. The Talkatora Stadium is similarly inspected. The Jamia Millia stadium is again inspected. There are 37 observations. Sixteen of them have already been dropped and others will be done. What the hon. Member is saying. ...*(Interruptions)*...

MR. CHAIRMAN: Please resume your places.

DR. M.S. GILL: Please have patience. I am just trying to help and explain. You may not be satisfied. The point is that this is only a stage in their examination. We have it in the CAG also. It is well known to all of us. First the teams go and make some technical observations and then they ask the Department to answer them. They accept some of the answers and in the case of some they say, "We don't agree". It goes back and forth. Then, it is put to the CVO or senior members and, finally, they have a para against the Government or the Department. Then, the Government and the Department have to come before the Parliamentary Committees or the State Assembly. This is the process. So, it is not complete. Please don't assume. ...*(Interruptions)*...

SHRI T.K. RANGARAJAN: Now, why did the Government send two Joint Secretaries? ...*(Interruptions)*...

MR. CHAIRMAN: Please. ...*(Interruptions)*...

SHRI SITARAM YECHURY: Sir, the question is related to non-CPWD constructions. Have they been certified? ...*(Interruptions)*... Have they been qualified? ...*(Interruptions)*... Have they followed the norms? ...*(Interruptions)*...

MR. CHAIRMAN: Please, Mr. Yechury. ...*(Interruptions)*...

DR. M.S. GILL: Which are the norms that you are mentioning? I don't understand. ...*(Interruptions)*...

MR. CHAIRMAN: Mr. Yechury, I have not given you this slot, please. ...*(Interruptions)*...

DR. M.S. GILL: These are the non-CPWD constructions. ...*(Interruptions)*...

SHRI SITARAM YECHURY: I am talking about non-CPWD construction, any constructions that you have given outside the CPWD. ...*(Interruptions)*...

MR. CHAIRMAN: Mr. Yechury, you can't intervene like this. Shri Ravi Shankar Prasad.

श्री रवि शंकर प्रसाद : माननीय मंत्री जी, आपके उत्तर को देखने से एक बात स्पष्ट है कि CVC ने जो 7 जगह sample किया, उसमें 3 गड़बड़ियां पाई गईं - Higher rate पर contract दिए गए, ineligible company को contract दिए गए और quality से compromise किया गया। यह सिर्फ sample है। कितनी जगह आपके venues हैं, यह आप बताएंगे, लेकिन आप इसे CAG की रिपोर्ट की तरह brush aside नहीं कर सकते, क्योंकि कई fictitious companies को लंदन में दिया गया और आपकी public sector undertakings अपना sponsorship withdraw कर रही हैं, चाहे NTPC है या पॉवर कॉर्पोरेशन है। मेरा आपसे जानना है कि कृपा करके आप सदन को बताएं और देश को बताएं कि ...*(व्यवधान)*...

SHRI BHUBANESWAR KALITA: You address the Chair.

SHRI RAVI SHANKAR PRASAD: I am sorry. I understand the parliamentary etiquette, please. सर, आपके माध्यम से मेरा माननीय मंत्री जी से आग्रह है कि देश को बताएं कि कुल कितने venues हैं और जो गड़बड़ियां पाई गई हैं और जो Organizing Committee में एक-दूसरे पर तू तू मैं मैं चल रही है, लोग suspend हो रहे हैं, तो 3 अक्टूबर तक सब तैयार हो जाएगा, quality से compromise नहीं होगा, इसके बारे में आप क्या कार्रवाई कर रहे हैं?

डा. एम.एस. गिल : सभापति जी, इन्होंने दो-तीन सवाल जोड़े हैं।

श्री सभापति : आप एक सवाल का जवाब दीजिए, जो basic है।

डा. एम.एस. गिल : सर, अगर आप कहेंगे, तो मैं तीनों का जवाब देने की कोशिश करता हूँ।

पहला तो उन्होंने construction के ऊपर इशारा किया है। हमने ही लिख कर दिया कि इधर-उधर नुक्स पाए गए हैं। मैं आपसे फिर अर्ज करता हूँ, अगर CVO, finally is satisfied, तो प्रधानमंत्री कह चुके हैं, हम कह चुके हैं, मैंने बार-बार लोक सभा में कहा कि बिल्कुल पकड़ा जाएगा, कार्रवाई की जाएगी और किसी को बक्शा नहीं जाएगा।

दूसरी बात, जो उन्होंने इशारा किया कि जो लंदन में किसी और चीज का हुआ, वे मामले दूसरे हैं। उनका दूसरी जगह विचार होगा, दूसरे सवाल पर होगा, उनका इस सवाल से संबंध नहीं है।

डा. अखिलेश दास गुप्ता : सर, सिरी फोर्ट कॉम्प्लेक्स में इनडोर बैडमिंटन स्टेडियम के संबंध में भी CVO की technical committee ने वही कहा, "award of work at high rates and work to ineligible company". डीडीए ने वहां Yonex से hova courts खरीदा है, बिना टेंडर के Yonex से hova courts खरीदे गए, करोड़ों रुपए की purchase हुई और 6 गुना ज्यादा महंगे दाम पर खरीदे गए। Director General, Commonwealth, जो Badminton Association of India के President भी हैं, Mr. V.K. Verma, उन्होंने instructions दिया है कि World Badminton Federation के पास इसकी proprietary है और आप सिर्फ Yonex से ही खरीद सकते हैं, इसलिए tender process की आवश्यकता नहीं है, जबकि World Badminton Federation की जो list of tenderers है, उसमें 18 लोग ऐसे हैं, जो registered थे। इसलिए tender process किया जाना चाहिए था। WBF के द्वारा Commonwealth Games के बारे में ...(व्यवधान)...

MR. CHAIRMAN: Please stick to the question.

डा. अखिलेश दास गुप्ता : माननीय CVO ने जब इस पर hova courts के बारे में रिपोर्ट दी है, जो specific है, जिसकी क्वालिटी भी खराब है और 6-10 गुना महंगे दाम पर खरीदे गए हैं, तो क्या खिलाड़ियों के लिए वे सुरक्षित भी रहेंगे? चीन में एशियन गेम्स होने जा रहे हैं, वहां यह hova courts इस्तेमाल नहीं किए गए हैं और Yonex hova courts बैडमिंटन खिलाड़ियों के लिए उपयुक्त भी नहीं हैं। ये बिना किसी tender process के खरीदे गए। इसके ऊपर मंत्री जी क्या कार्रवाई सुनिश्चित करेंगे, जबकि Director General, जो कॉमनवेल्थ गेम्स के blue eyed हैं, वे कॉमनवेल्थ गेम्स के supreme authority हैं, जब वे ही इन सब चीजों में शामिल हैं, तो माननीय मंत्री जी इस विषय में क्या कार्रवाई करेंगे?

डा. एम.एस. गिल : सर, ऑनरेबल मैम्बर को जो चिन्ता है, वह चिन्ता हमें भी है, कैबिनेट को भी है और प्रधान मंत्री जी को भी है। बार-बार कहा गया है कि ये जो मामले हैं, जैसे Astro Turf का मामला है, हमने हॉकी एवं दूसरे खेलों के भी कई Turfs लिए हैं, उनके बारे में हम एक-एक चीज अखबार में पढ़ते हैं। आगे भी सवाल या चीजें हमारे सामने आएंगी या हमें पता लगेगी, उन्हें हम अंत तक लेकर जाएंगे।

श्री राजीव शुक्ल : सीवीसी की टेक्निकल कमेटी ने बिल्कुल साफ-साफ बताया है कि ये-ये गड़बड़ियां या अनियमितताएं पाई हैं। अब जो कन्फ्यूजन है, वह यह है कि किसी की समझ में यह नहीं आ रहा है कि असली जिम्मेदारी किस विभाग की है - अर्बन डेवलपमेंट मिनिस्ट्री की है, दिल्ली गवर्नमेंट की है या कॉमनवेल्थ ऑर्गनाइजिंग कमेटी की है। मैं माननीय मंत्री जी से जानना चाहता हूँ कि स्पष्ट रूप से वे यह बताएं कि आखिर इसमें जिम्मेदारी किसकी बनती है? यह किसी को मालूम नहीं है, जिसको जो दिख रहा है, वह उसकी की आलोचना कर रहा है। असलियत में किस-किस की क्या-क्या जिम्मेदारियां हैं, मंत्री जी जरा यह स्पष्ट करें।

डा. एम.एस. गिल : सभापति जी, इसमें बेसिक फोकस कंस्ट्रक्शन के सवालों पर है। जैसा मैंने अर्ज किया है, कंस्ट्रक्शन तीन किस्म की हो रही है। हमने कुछ तो स्टेडियम बनाए हैं, मैंने 13 स्टेडियम का जिक्र किया है। सिरी फोर्ट कॉम्प्लेक्स - बैडमिंटन एंड स्क्वॉश के लिए एवं यमुना कॉम्प्लेक्स - ऑर्चरी और टेबुल टेनिस के लिए, इन दोनों को डीडीए ने बनाया है। एक-आध छोटा स्टेडियम - त्यागराज स्टेडियम दिल्ली गवर्नमेंट ने बनाया है। बाकी शहर में बहुत कुछ हो रहा है, वह सब दिल्ली गवर्नमेंट के अंतर्गत आता है। जो गेम्स विलेज बनाया गया है, वह एक कंपनी के साथ डीडीए की प्राइवेट पब्लिक पार्टनरशिप के तहत बनाया गया है। इसका मैं बहुत सिम्पल जवाब देने की कोशिश करता हूँ, जिस-जिस संस्था के सीईओ तक कोई भी इन्क्वायरी पहुंचेगी, उस ऑर्गनाइजेशन को उस इन्क्वायरी का जवाब देना होगा। जो इन्क्वायरीज स्पोर्ट्स मिनिस्ट्री से जुड़ी हुई हैं, 'साई' से जुड़ी हुई हैं अथवा सीपीडब्ल्यूडी से जुड़ी हुई हैं - उनका जवाब या तो हम देंगे या अर्बन डेवलपमेंट मिनिस्ट्री देगी या फिर दिल्ली सरकार अपनी असेम्बली में देगी।

मलिन बस्तियों में बदलते जा रहे शहर

***364. श्री कप्तान सिंह सोलंकी :** क्या आवास और शहरी गरीबी उपशमन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि बढ़ते हुए शहरीकरण के कारण अधिकांश शहर प्रत्यक्ष या अप्रत्यक्ष रूप से मलिन-बस्तियों में बदलते जा रहे हैं;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;